

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 15/RP/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 111/MP/2024.

Petitioners : ReNew Solar Power Private Limited and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 16/RP/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 112/MP/2024.

Petitioner : ReNew Surya Ojas Private Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Girik Bhalla, Advocate, ReNew
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Arshiya, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioners submitted that the Commission, vide Record of Proceedings for the hearing dated 17.5.2024, had *inter alia* directed the Respondent, CTUIL, to file its reply in the matters. However, no reply has been filed by the Respondent, CTUIL, so far.

2. In response, learned counsel for the Respondent, CTUIL, submitted that CTUIL has already made a request for the opening of the e-filing portal to upload its reply, and the Commission may, accordingly, permit CTUIL to file its reply.



3. In response to the specific query of the Commission, the learned counsel for the Petitioners submitted that the Petitioners are paying 50% of the bills raised by CTUIL in terms of the direction of the Commission in the impugned Record of Proceedings for the hearing dated 18.3.2024. Learned counsel also submitted that the said Record of Proceedings erroneously recorded that the Petitioners were willing to pay some amount towards the transmission charges to CTUIL, whereas the Petitioner has made no such concession .

4. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondent, CTUIL, to file its reply in these Review Petitions within a week with a copy to the Petitioners, who may file their rejoinders within a week thereafter.

5. These Review Petitions will be listed for hearing along with Petition Nos. 111/MP/2024 and 112/MP/2024 on **19.11.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**